

(c) whether Government has received any request from the State Government of Himachal Pradesh for starting classes for academic session 2009-10;

(d) if so, the details thereof;

(e) whether the State Government has suggested land measuring 697 acres at Dehra in Kangra District which was inspected by the site selection committee and has offered temporary premises for the University at Jawali;

(f) if so, the reasons for not starting academic session 2009-10; and

(g) by when this Central University will start?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Central Universities Act, 2009 providing, *inter-alia*, for establishment of a Central University in Himachal Pradesh has already been enacted by Parliament. According to the relevant provision of the said Act, the location of the University would be notified by the Central Government in the Official Gazette.

(c) to (e) The site for establishment of the Central University of Himachal Pradesh, as offered by the State Government has already been visited by the Site Selection Committee constituted by the Central Government. The Committee has, however, not yet submitted its report/recommendation to the Government. The State Government has also requested for starting the courses of the University from the current academic session from the temporary premises identified at Jawalaji.

(f) and (g) The main reason for non-starting of the Central University of Himachal Pradesh is that the person appointed as the first Vice-Chancellor declined the offer. The process for appointment of another person as the first Vice-Chancellor has already been set in motion and it is expected that the University would start functioning soon.

NOC for establishing technical institutions in States

1903. DR. RAM PRAKASH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that some Chief Ministers have written letters to him to make State NOC mandatory for consideration of the proposal by All India Council for Technical Education (AICTE) for establishment of new technical institutions, variation in intake and introduction of additional courses in already existing technical institutions; and

(b) if so, the action taken by Government on this proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Under the present system of granting approval/ variation in intake/introduction of additional courses by the All India Council for Technical Education (AICTE), the State Governments are required to forward their views within 30 days from the date of receipt of the proposals by the Regional Offices of AICTE. The Government of Orissa has

drawn the attention of the Ministry of Human Resource Development to the fact that the prescribed time limit of one month is quite insufficient and impractical in view of the large number of inspections required to be carried out by the State Government.

(b) As per information given by AICTE, the nominee of the State Government is invited to be a part of the Expert Committee. Moreover, keeping in view the difficulties being faced by the State Governments regarding issuance of Letter of Approval throughout the year the Council has modified its procedure to make the schedule for issuance of Letters of Approval by 30th June every year for becoming eligible for admission of students for the current year.

Deemed universities as universities

1904. SHRI R.C. SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has recently issued an executive order allowing deemed universities to call themselves as 'universities';

(b) if so, the details of the order; and

(c) the reasons behind passing of such an executive order inspite of the fact that there is a vast difference between a 'university' and 'deemed university'?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Based on the recommendation of a Committee consisting of Chairman, University Grants Commission (UGC), Chairman, All India Council for Technical Education (AICTE) and then Secretary Higher Education, the UGC conveyed its approval to the use of the word 'University' by institutions 'deemed-to-be-universities' with a condition that such institutions were required to state the notification number of the Government of India and that they were declared under Section 3 of the University Grants Commission Act, 1956.

Reservation in faculty in Centres of Excellence

1905. SHRI S.S. AHLUWALIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has decided to implement quota for SCs/STs and OBCs in recruitment of faculties in Centres of Excellence, namely, IITs, IIMs, besides research institutes of strategic importance like ISRO etc.;

(b) if so, the details thereof;

(c) if not, the reasons therefor indicating whether Government is contemplating to implement the reservation in faculty; and

(d) if so, the road-map thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The Government *vide* its letter dated 9th June, 2008 have asked the India Institutes of Technology (IITs) to implement 15%, 7½% and 27%